

Bank of Indore, during the last three years; if so, the branch-wise, details thereof;

(b) whether the Reserve Bank of India propose to order fresh special audit of all the branches where a number of frauds/irregularities came to light by the internal auditors, if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO) (a) and (b). Reserve Bank of India has reported that no special audit of any of the branch of State Bank of Indore was undertaken by it during the last three years. However, all commercial banks including public sector banks are inspected by Reserve Bank of India at periodical intervals under Section 35 of the Banking Regulation Act, 1949. All the public sector banks are also inspected annually under the system of Annual Financial Review. The findings of both these inspections are communicated to the banks and irregularities/deficiencies observed in their working are brought to their notice for necessary corrective follow up action. The findings are also discussed with Chairmen/Chief Executive Officers and senior officers of banks. Besides, banks have their own internal Inspection/Audit Department which periodically inspect/audit the branches, generally at an interval of 12-18 months. Most of the public sector banks have a system of concurrent audit at bigger branches. The functioning of the audit/inspection Departments of banks, periodicity of internal inspection, their coverage and follow up action thereon etc. are looked into by RBI during its periodical inspection of banks. Banks have been advised to take strict action against the officials where advances are found to have become sticky due to their negligence, inefficiency or suspected collusion on their part with unscrupulous borrowers.

Reserve Bank of India has reported that it has no proposal to conduct fresh special audit of any of the branches of State Bank of Indore.

#### Export to China

1608. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR:

SHRIMATI • JAYANTI PAT-  
NAIK :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government propose to step up exports to China;

(b) whether some new items are listed for export to that country;

(c) if so, what are those new items; and

(d) the items proposed to be exported to China during 1988-89 ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b). Yes, Sir.

(c) In the Trade Protocol signed with China for the year 1988-89 at Beijing on 8th June 1988, a number of new items have been included which the Indian side exports China to import from India like oil field chemicals, oil field equipment, computer software, transportation systems such as commercial vehicles etc.

(d) According to the Trade Protocol signed between the two countries for the April 1, 1988 to March 31, 1989, the items proposed to be exported to China during 1988-89 are Mineral Ores, Agricultural products, Chemicals, Engineering products, Urea, Plywood, Jewels and processed diamonds and synthetic yarn.

#### Textile Export to USSR

1609. SHRI SRIKANTHA DATTA NARASIMHARAJA WADIYAR : Will the Minister of TEXTILES be pleased to state :

(a) whether the Soviet Union desires to explore a wider range of textile import from India;

(b) whether Government have a proposal to organise an exhibition of textile fabrics to provide first-hand knowledge to that country;

(c) if so, when such exhibition is going to be organised;